

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO.2995
TO BE ANSWERED ON 13TH DECEMBER, 2024**

LABELLING OF PROCESSING INGREDIENTS IN FOOD PRODUCTS

2995. ADV K. FRANCIS GEORGE:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the measures taken/proposed to be taken by the Government to ensure clear and easy-to-understand labelling of processing ingredients, chemicals, dyes, and other substances in food products to make consumers aware of what they consume; and
- (b) the steps being implemented to prevent brands from misleading consumers through false advertising and to ensure the quality of products used to produce edible goods?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(SHRI PRATAPRAO JADHAV)**

(a) and (b): Food Safety and Standards Authority of India (FSSAI) has notified Food Safety and Standards (Labelling and Display) Regulations, 2020 prescribing requirements for labelling of packaged food. The Regulation requires display of nutrients and their contribution to Recommended Daily Allowance (RDA) in percentage at the back of the pack as Nutritional Information to enable consumers to make informed choice. These regulations mandate clear and detailed labelling and display requirements for food products such as Nutritional Information, List of Ingredients, FSSAI logo and license number, Net quantity, Weight, volume, or count of the product, Batch number/lot code, Manufacturing and expiry dates. Vegetarian/non-vegetarian logo etc on the label as an informed choice to the consumer.

Further, Section 24 of the Food Safety and Standards Act, 2006 prescribes the 'Restrictions of advertisement and prohibition as to unfair trade practices' and Section 53 prescribes the 'Penalty for misleading advertisement' ensuring the quality of food products.

Also, FSSAI has established the Food Safety and Standards (Advertising and Claims) Regulation, 2018, to address issues related to misleading claims, labelling and advertisements. These regulations are designed to ensure accurate and responsible advertising in the food industry. This regulation ensures that food-related advertisements and claims are accurate, non-deceptive, and align with food safety standards. It governs claims related to nutrition, health benefits, and labeling to prevent misleading information and safeguard consumer interests.
